# 1898

ASSAM SECRETARIAT

FOREIGN - A

PROGS., RUGUST, 1898 NOS. 18-21

DISCONTINUANCE OF THE OPERATION OF THE CODE OF CRIMINAL PROCEDURE, 1898

(ACT V OF 1898) IN THE FRONTIER

TRACTS AND HILL DISTRICTS OF ASSAM.



1898.

Assam Secretariat.

Foreign - A.

Progs., August 1898, Nos. 18-21.

Discontinuance of the operation of the Code of Criminal Procedure, 1898 ( Act V of 1898 ), in the frontier tracts and hill districts of Assam.

Excluded Areas Records.

1040

## REFERENCES TO FORMER CASES

Deptt.,date and - Brief title Nos. Y of File.

For.,A, July 1898, Nos.82-84.

### REFERENCES TO LATER CASES.

Deptt.,date and Brief title Nos. Y of File.

For. A, Nov./99 - Modification  $\hat{\gamma}$ = 1-14. of the Sibsa-  $\hat{\gamma}$ gar Inner Line?

H. A, May/03 -= 201-14.

H. A, March/04 = 131-138.

Judl. A, Dec/16 = 1-46 (£.4-313).

Dep. L, May/18= 1-3 (L.C.)

Pol. A, March/32 = 1-6.

Pol. A, June/34 = 22-38.

1898. Assam Secretariat.

Foreign - A.

August.

Nos.18-21.

X Discontinuance of the operation of Xof the Code of Criminal Procedure, 1898)

X(Act V of 1898), in the frontier tracts X and hill districts of Assam.

List of Papers.

No.18 - From the Government of India, Foreign Department, No.1130E.B., dated . the 29th July 1898.

No.19 - Enclosure.

No.20 - Cheif Commissioner's Notification No.315J., dated the 4th August, 1898.

No.21 - To the Deputy Commissioner, Garo
Hills, Khasi and Jaintia Hills,
Naga Hills, Cachar, Nowgong,
and Lakhimpur, the Superintendent, Lushai Hills, and the Commissioner of the Assam Valley
Districts, Nos. 90L & L. -3221-28J.,
dated the 11th August, 1898.

Compared. Moment Stores Assistants
Checked by.

Record Cell, Meghalaya Sectt.

K. W.

FOREIGN - A, August 1898.

Nos.18-21.

Discontinuance of the operation of the Code of Criminal Procedure, 1898 (Act V of 1898 ), in the frontier tracts and hill districts of Assam.

FROM THE ASSISTANT SECRETARY TO THE GOVERNMENT OF INDIA, FOREIGN DEPARTMENT, No.1130E.B., DATED THE 29th JULY, 1898.

Forwards, for publication, a copy of the notification, as approved, directing that the Code of Criminal Procedure, 1898 (Act V of 1898), shall cease on to be in force in the tracts in which the Assam Frontier.

Tracts Regulation, 1880 (II of 1880), is in force.

Publish the notification in next gazette.

4th August 1898.

F.J.M.

Assistant Secretary,

Draft put up, which will be sent to Press after approval.

Gobinda - 4th August 1898.

C.G. - 4th August 1898.

Send on to Secretary at once.

4th August 1898.

M.N.G.

4th August 1898.

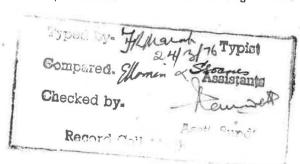
F.J.M.

Notification No.3151J., dated the 4th August 1898 published in the Gazette of 6th August 1898 $\sqrt{2}$ 

To the Deputy Commissioner of the Garo Hills, Khasi and Jaintia Hills, ℜ Naga Hills, Cachar, Nowgong, and Lakhimpur, and Superintendent of the Lushai Hills, and the Commissioner of the Assam Valley Districts, Nos.90L & L. → 3221—28J., dated the 11th August 1898.

Recorded by - K.D. - 6th Sep. 1898. R. M. De - 6tj 1898.

Exd. by - M. A.



#### ASSAM SECRETARIAT PROCEEDINGS.

FOREIGN - A.

August 1898.

Discontinuance of the operation of the Code of Criminal Procedure, 1898 (Act V of 1898), in the frontier tracts and hill districts of Assam.

No.18.

1130E.B., dated Simla, the 29th July 1898.

From - J. LANG, Esq., Assistant Secretary to the Government of India, Foreign Department,

To - The Chief Commissioner or Assam.

I am directed to ackknowledge the receipt of your Secretary's letter No. 65L. & L. - 2618J., dated the 9th July 1898, which forwarded for sanction a draft notification directing that the Code of Criminal Procedure, 1898 (Act V of 1898), shall cease to be in force in the tracts in which the Assam Frontier Tracts Regulation, 1880 (II-of 1880), is in force.

2. A copy of the notification, as approved, is enclosed for mm publication. The number, date, and the words" with effect from the date 6 of this notification" have been expunded, as the notification cannot be given retrospective effect, and should now bear the date on which the gazette containing it is published.

Compared. Momen Assistants
Checked by.

ContdRecord Cell, Meghalaya Sects.

No. 19.

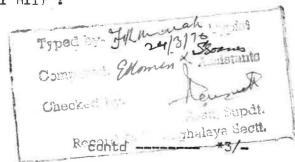
#### DRAFT NOTIFICATION.

No. - In exercise of the power conferred by section 2 of the Assam Frontier Tracts Regulation, 1880 (II of 1880), and with the previous sanction of the Governor General in Council, the Chief Commissioner is paeased to direct that the Code of Criminal Procedure, 1898 (Act V of 1898), shall cease to be in force in the districts of the Garo Hills, the Khasi and Jaintia Hills, and the Naga Hills, the North Cachar subdivision of the Cachar district, the Mikir Hills tract in the Nowgong district, the Dibrugarh frontier tract in the Lakhimpur district, and the Lushai Hills.

Provided that nothing contained in this notification shall affect the criminal jurisdiction of any court over European British subjects.

No. 20.

In exercise of the power conferred by section 2 of the Assam Frontier Tracts Regulation, 1880 (II of 1880), and with the previous sanction of the Governor General in Council, the Chief Commissioner is pleased tox direct that the Code of Criminal Procedure, 1898 (Act V of 1898), shall cease to be in force in the districts of the Garo Hills, the Khasi and Jaintia Hills "(Except the cantonment of Shillong and that portion of the municipality of Shillong which is British territory, Judl. A Deember/16 = 1/46) " and Naga Hills, the North Cachar subdivision of the Cachar district, the Mikier Hills tract in the Nowgong district, the Dibrugarh frontier tract in the Lakhimpur district, and the Lushai Hill:



F.20-21 Discontinuance of Code Criminal Procedure, 1898, in frontier tracts, etc.

Provided that nothing contained in this notification shall affect the criminal jurisdiction of any vocurt over European British subjects.

No. 21.

Nos. 90L - 3221 -28J., dated Shillong the 11th Ausgust 1898.

Memo by - The Offg. Secretary to the Chief Commissioner Assam.

Copy of Notification No.3151J., dated the 4th August 1898, forwarded to the Deputy Commissioner of Garo Hills, Khasi and Jaintia Hills, Naga, Hills Cachar, Nowgong, and Lakhimpur, the Superintendent, Lushai Hills, and the Commissioner, Assam Valley Districts, for information.

Checked by.

Record Cell, Meghalaya Sectt.

Notificatio.

The 6th July 1918.

No.5206-J. In exercise of the powers conferred by Section 2 of the Assam Frontier Tracts Regulation, 1880 and with the previous sanction of the Governor mf General in Council, the Chief Commissioner is please to direct that in Notification No.3151J. dated the 4th August 1898, after the words " the North Cachar Sub Division of the Cachar district" the following shall be inserted, namely "except the town of Haflong" lying within the following boundaries:—

West, east and north, the Railway line from Haflong Hill Rail way

Station to Tunnel 18 near the Doyang bridge South, the bridle path from Tunnel 18 to Mahadeo Saddle where it meets the path from Haflong to Haflong Hill Railway Station, thence the path to Haflong Hill Railway Station.

Sd/- J. E. Webster,

Chief Secretary to the Chief Commissioner of Assam.

Checked Typist

Checked Typist

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